

(c) the details of such sales already taken place;

(d) the details of pending applications for sale of such imported trawlers from Mexico by large and MRTP houses; and

(e) the reasons for permitting such sale activity by large houses?

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE  
(SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) Only one MRTP house i.e. M/s. E.I.D. Parry (India) Ltd. Madras have sold their imported trawlers.

(c) E.I.D. Parry (India) Ltd. sold their two Mexican fishing trawlers to M/s. Nava Bharat Ferro Alloys Ltd., Hyderabad at a cost of Rs. 80 lakhs.

(d) No other specific proposal has been received from any MRTP house seeking Government's permission to sell their imported trawlers from Mexico.

(e) Reasons for permitting M/s. E.I.D. Parry to sell their vessels included heavy loss in their sugar operations and inability to make further investment in marine project, besides large commitments made in various other projects.

#### Economic development of villages

3717. SHRIMATI MADHURI SINGH:  
Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government are aware of unsatisfactors and sluggishness in the economic development of the villages in the country;

(b) the names of different agencies together with their functions responsible for village development;

(c) whether any evaluation has been made of the work done and results achieved in this regard;

(d) what incentives and encouragements are available for voluntary organisation and youth workers who wish to embark on the village development work; and

(e) whether any drastic steps would be undertaken by the Government for bringing economic and social revolution in villages in a time-bound phased programme?

THE MINISTER OF STATE OF THE  
MINISTRY OF RURAL DEVELOPMENT  
(SHRI HARINATHA MISRA):

(a) While there has been a slow but perceptible improvement in the conditions of the people in the rural areas the need for further development has been recognized in the Sixth Five Year Plan.

(b) The village panchayats, zila parishads, cooperative and the District Rural Development Agencies are some of the institutions for development of rural areas. The District Rural Development Agencies are implementing the Centrally sponsored programmes of Integrated Rural Development and National Rural Employment Programme.

(c) The work done by these agencies is being subjected to periodical evaluations. The Planning Commission has already undertaken the evaluation of the Integrated Rural Development Programme and the National Rural Employment Programme. The National Institute of Rural Development has also undertaken a study of the implementation of the Integrated Rural Development Programme in some of the States.

(d) Voluntary organisations are being associated in the implementation of Integrated Rural Development Programmes and particularly in the training of rural youth under the programme known as "Training of Rural Youth for Self-Employment".

(e) The State Governments are implementing a number of plan, schemes and programmes for improving the economic and social conditions in the

rural areas, during the Sixth Five Year Plan, including anti-poverty programmes like Integrated Rural Development Programme and the employment generation programme called National Rural Employment Programme.

#### Malpractices in Bihar State Warehousing Corporation

3718. PROF. AJIT KUMAR MEHTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware that under the provision of sub-section 1(a) of the section 20 of 'The Warehousing Corporation's Act 1962' as modified upto 1st April 1969, the Central Warehousing Corporation nominated five representatives, to serve on the Board of Directors of Bihar State Warehousing Corporation in May, 1982 but Bihar State Government has not notified their names nor constituted the Board as yet;

(b) are the Government also aware of the fact that in absence of the Board the funds allotted to this Corporation is being misutilized; and

(c) if so, what steps the Government are contemplating to take for proper utilization of the funds allotted to that Corporation?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) Under the provision of Section 20 of the Warehousing Corporations Act, 1962, the Central Warehousing Corporation nominated five Directors on the Board of Directors of Bihar State Warehousing Corporation in August, 1982. A notification indicating the names of the Central Warehousing Corporation's nominees on the Board of Bihar State Warehousing Corporation has yet to issue from the State Government. The term of office of the nominees of the State Government on the Board will expire in December, 1983.

(b) and (c) There is no information with the Central Government that in the absence of Central Warehousing Corporation's nominees on the Board, the funds given to the State Warehousing Corporation are being misutilized.

#### News-item captioned 'SDFC to implement Subsidy Scheme'

3719. PROF. P. J. KURIEN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware of the news-item captioned "SDFC to implement Subsidy Scheme" in the Economic Times dated February 3, 1983;

(b) if so, the full details of the subsidy scheme;

(c) the full details on the number of applications presently pending with his Ministry for finance of import of foreign trawlers, giving names of companies, number of imported trawlers for finance through SDFC, and the amount of loans applied for;

(d) the reasons for the delay in processing applications as reported in the above news-item, delaying import and hindering marine exports; and

(e) the steps being taken to expedite early clearance of applications for finance for purchase and also import of trawlers to augment the fishing fleet?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Yes, Sir. s

(b) The details of the scheme are given in Annexure I, Laid on the Table of the House [Placed in Library. See No. LT-6165/83].

(c) Annexure—II is laid on the Table of the House. [Placed in Library. See No. LT-6165/83]

(d) Before the application for finance of import of trawlers is considered